

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.30/MP/2023

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 29.01.2019 entered between Sitac Kabini Renewables Private Limited and the Solar Energy Corporation of India Limited seeking compensation/ revision in tariff due to a Change in Law event.

Date of Hearing : **23.2.2024**

Coram : Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Sitac Kabini Renewables Private Limited.

Respondents : Solar Energy Corporation of India Limited.

Parties Present : Shri Sitesh Mukherjee, Advocate, SKRPL
Ms. Shikha Sood, Advocate, SKRPL
Shri Shashwat Kumar, Advocate, SKRPL
Shri Rahul Chouhan, Advocate, SKRPL
Shri Raghav Kapoor, Advocate, SKRPL
Shri M.G. Ramachandran, Senior Advocate, SECI
Ms. Anushree Bardhan, Advocate, SECI
Ms. Surbhi Kapoor, Advocate, SECI
Ms. Shirsa Saraswati, Advocate, SECI
Shri Arijit Maitra, Advocate, for BYPL and BSES
Ms. Jaya, BYPL

Record of Proceedings

The learned counsel for Respondents, BYPL and BSES submitted that matter was partly heard on 20.10.2023 and a part heard matter is required to be listed before the Bench who heard it in part unless it is released, in writing, from part heard. The learned counsel for the Petitioner had no objection for adjourning the hearing to next date. Accordingly, the matter was adjourned.

2. The matter will be listed for hearing on **20.5.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)